

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 250 OF 2017 & IA NO. 624 OF 2017 & IA No. 1777 of 2018**

**Dated: 7<sup>th</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matters of:**

**MIDC Marol Industries Association**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Ms. Sikha Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain  
Mr. Vishvendra Tomar for R-1

Mr. Harinder Toor  
Ms. Neetika Sharma  
Mr. R.D.Patsute (Rep.) for R-4

Mr. Abhishek Munut  
Mr. Kunal Kaul for TPC

Mr. Hasan Murtaza  
Mr. Kartik Anand for Reliance

**ORDER**

**IA No. 1777 of 2018  
(Applications for Substitution)**

Since, the Reliance Infrastructure Ltd. has taken over by Adani Electricity Mumbai Limited, an application for substitution of the parties is filed. Since, the other side has no objections, application for substitution is allowed. Amendments to be carried out within a week's time, i.e. on or before 15.01.2019.

List the matter for further hearing on **08.01.2019 at 2.30 p.m.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**